

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CORAM:

(IB)-702/ND/2018

**PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2019

NAME OF THE COMPANY: Super Print Services V/s. M/s. Xalta Food and Beverages Pvt.Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
Present:	Mr. Naveen Kumar Jain, RP of Corporate Debtor			
	Mr. Kshitij Sharda, Advocate for the Petitioner in CA 133/2019			
	Mr. Naveen Kumar Jain, RP			
	Mr. R. S. Suri, Sr. Advocate with Mr. Anjan Chakraborty, Mr. Akshay Kapoor, Mr. Aditya Giri, Advocates for Karur Vysya Bank Ltd.			
	Mr. Mayank Mishra and Mr. Ashish Joshi, Advocates for Oasis Beverages Pvt. Ltd.			
	Mr. Saurabh Kalia, Advocate for CA-179/2019			
	Mr. Abhishek Anand and Mr. Tushar Tyagi, Advocates for Ex-Director			

ORDER

CA 137/2019 has been filed by the RP.

Forensic report has been filed vide CA 673/2019.

CA 330/2019

It is being pointed out by Ld. Counsel for the non-applicant that no notice of this application has been issued as yet. He accepts notice of the same today.

CA 607/2019 has been filed by a Financial Creditor viz. M/s. Hero Corp. praying for rejection of the Resolution Plan as the resolution applicant is disqualified under Section 29(A) of the code.

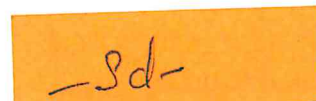
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Ld. Sr. Counsel for the applicant submits that entire process be initiated so as to treat Oasis as a Financial Creditor only, which shall greatly effect the voting pattern in this case.

List this matter for further consideration on 26th August, 2019.



(V. K. Subburaj)
Member (T)



(Ina Malhotra)
Member (J)